

incentives/financial assistances to the authors for creative work to eradicate child labour;

- (b) if so, the details thereof;
- (c) whether the State Government also provide such incentives;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR): (a) to (e) A major programme was announced by Government on 15th August, 1994 for the rehabilitation of children working in hazardous occupations. Under the programme, National Child Labour Projects are opened for the rehabilitation of children working in hazardous occupations. In the Special Schools opened under the project, children are provided with non-formal education, vocational training, nutrition, etc. These projects are fully funded by the Central Government. No financial assistance is being provided to the authors, under the programme, for creative work to eradicate child labour.

Land Scam

25. SHRI RAM SAGAR: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the reply given to Unstarred Question No. 2837 on 12th March, 1997 regarding land scam and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof; and
- (c) the action taken by the Government to remedy the situation?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) and (c) In respect of Item No. (i) "Govt. yet to acquire 'acquired' land", the GNCTD has reported that various notifications U/s 4 & 6 of Land Acquisition Act were issued for acquisition of land for development. Some of these notifications are very old dating back to the year 1959 to 1965. These notifications were challenged by the affected land owners on various grounds. The matter was subjudice first in the Hon'ble High Court of Delhi and then, in the Hon'ble Supreme Court. The Supreme Court has decided the matter in favour of Govt. in most of the cases. In the remaining cases, the Govt. has preferred SLPs. Instructions have been issued to all the concerned SDM's/LAC's to take over the possession of land involved in these cases to avoid any encroachment on the land.

In respect of Item No. (ii) captioned "Charitable Trust Grabs Gram Sabha Land", the GNCTD has reported that the Gram Sabha land of Village Jharoda Kalan was encroached by one Baba Hari Dass Lok Sewa Mandal. The Department of Panchayat filed an application in the Court

of Revenue Assistant for ejection proceedings. Ejection orders under Section 86-A of DLR Act, 1954 has since been passed in this case on 25.3.96. An FIR has also been lodged against the concerned encroacher with the police authorities at Najafgarh. Besides, application for execution of orders of Revenue Assistant for taking over physical possession of this land has also been filed in the Court of concerned Revenue Assistant.

Regarding Item (iii) captioned "Files pertaining to land scam missing", the GNCTD has reported that all records of the Land & Building Department are upto date in the respects.

During the preliminary enquiry, in one of the cases, three officials were found prima-facie responsible for non-filing of RFA and SLP. These officials have been placed under suspension.

20-Point Programme

26. SHRI MANIKRAO HODLYA GAVIT: Will the PRIME MINISTER be pleased to state:

- (a) the total amount provided to Maharashtra and Madhya Pradesh to accelerate the 20-Point Programme during the last three years;
- (b) the amount actually spent for the purpose; and
- (c) the details of road constructed in the State of Maharashtra and Madhya Pradesh with this amount during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRIMATI RATNMALA D. SAVANOR): (a) to (c) The Planning Commission does not allocate funds specifically under the 20-Point Programme. The State Governments provide for different items of the 20-Point Programme under sectoral heads in their Annual Plans. Road construction is not an item which is monitored under the 20-Point Programme.

Special Public Grievance Redressal Machinery

27. SHRI K.C. KONDAIAH: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government have recently established a Special Public Grievance Redressal Machinery at Bangalore Passport Office;
- (b) if so, the details thereof;
- (c) the number and nature of complaints received and disposed of so far;
- (d) whether most of the complaints are on impolite and rude behaviour of the staff; and
- (e) the steps proposed to be taken to make this machinery more effective in serving the people?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMALA SINHA): (a) and

(b) Yes, Sir. A Public Grievances Committee, headed by a Superintendent, was set up in Passport Office, Bangalore w.e.f. 1st May, 1997. The committee meets between 2.30 PM and 5.15 PM on the 2nd and 4th Wednesday each month wherein the grievances of the public are attended to. A Complaint/Grievances Box is also placed in the public area. In any case, the Passport Officer meets the public every day for day to day disposal of grievances. The Committee was meant as a supplementary institutional mechanism for grievance redressal.

(c) Only 4 complaints have been received so far, mainly, relating to delay in issue of passports. In all these cases, passports were issued after completion of documents.

(d) No, Sir. However, a few verbal complaints were received about the impolite behaviour to the Karnataka State Police Security Guards who have since been changed.

(e) The Committee has now been upgraded to a Public Grievances Cell in the Passport Office to exclusively deal with the complaints received from the public wherein such complaints and the grievances of the public will be dealt with on a day to day basis.

Pending Cases in Labour Courts

28. SHRI VIJAY PATEL:

SHRI SARAT PATTANAYAK:

Will the Minister of LABOUR be pleased to state:

(a) the number of cases pending in Labour Courts and High Courts concerning labour disputes in the country, particularly, in Gujarat;

(b) the steps taken to expedite settlement of pending cases;

(c) whether a number of vacancies of Presiding Judges exists in the State of Gujarat;

(d) if so, the details thereof and the steps Government propose to take to fill up these vacancies; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR): (a) to (e) The information is being collected and will be laid on the Table of the House.

Oral Cancer

29. SHRI K.P. SINGH DEO: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the alarming rise in the cases of oral cancer in the country;

(b) if so, the number of patients suffering from oral cancer detected during last one year as compared to that in the previous year;

(c) the reasons for rise in the cases; and

(d) the details of steps taken to provide proper treatment to the patients who are suffering from oral cancer?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) to (c) According to the five urban population based cancer registries (Mumbai, Bangalore, Madras, Delhi and Bhopal) functioning under NCRP of ICMR for the last one decade, the oral cancers have been more or less stable except for men at Madras which have shown a slight increase. Tobacco chewing is one of most important cause of oral cancer. The changes in a occurrence of oral cancer are expected to reflect the change in tobacco habits. The number of cases of oral cancer during 1995 were 52,489 which have shown a slight increase to 53,400 in 1996.

(d) Under the NCCP the Government has started schemes mentioned below for early detection, creating awareness and treatment of cancer.

(i) Augmentation of Regional Cancer Centres in various States/UTs.

(ii) Development of Oncology wings in identified Medical Colleges/Hospitals,

(iii) Setting up of Cobalt Therapy facilities in various parts of the country,

(iv) District Cancer Control Project,

(v) Financial assistance to NGOs for early detection and awareness activities.

Indo-Pak Talks

30. SHRI PARASRAM BHARDWAJ:

SHRI MANIKRAO HODLYA GAVIT:

Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "Pakistan will have to vacate POK" appearing in 'Times of India' dated June 26, 1997 wherein Pakistan Prime Minister had recognised Kashmir as a disputed territory for the first time during the just-concluded foreign secretary level talks between the two countries in Islamabad;

(b) if so, the reaction of the Government thereto; and

(c) whether Indian Government has made clarification in this regard that our views on Jammu and Kashmir are very clear that Pakistan will have to vacate the Pakistan occupied Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMALA SINHA): (a) Yes Sir.